

POSSESSION NOTICE FOR IMMOVABLE PROPERTIES

Whereas the undersigned being the Authorised Officer of Nagpur Nagrik Sahakari Bank Limited under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 08.10.2021 under Section 13(2) of the said Act calling upon the Borrower M/s. Balaji Enterprises, A Partnership Firm Represented by its Partners Mr. Amol Dhanraj Gujar, Mr. Abhay Dhanraj Gujar and Mrs. Nirmala Dhanraj Gujar, Sureties and mortgagors to repay the amount mentioned in the said notice being Rs. 1,03,90,878.00 (Rs. One crore Three Lakhs Ninety Thousand Eight Hundred Seventy Eight Only) together with further interest and incidental expenses, costs, charges etc.w.e.f. 01.10.2021 onward until the date of payment within 60 days from the date of the said notice.

Table with 2 columns: Details of Names of the Borrower and Description of Immovable Property. Lists borrowers like M/s. Balaji Enterprises and M/s. Nirmala Dhanraj Gujar with their respective property descriptions.

Note : This is also a statutory notice of 30 days to the concerned borrowers that the respective properties may be sold under Security Interest (Enforcement) Rules 8(5) if the outstanding dues are not repaid in full.

Date : 16.04.2023 PLACE : NAGPUR M.K.SHAH (AUTHORISED OFFICER) NAGPUR NAGARIK SAHAKARI BANK LTD.,NAGPUR (Mobile No. 9922946795)

NAGPUR NAGARIK SAHAKARI BANK LTD., NAGPUR (MULTISTATE SCHEDULED BANK) H.O.79, DR.AMBEDKAR CHOWK, CENTRAL AVENUE, NAGPUR - 440008 TEL NO. 0712 2763301, 2764313 E-mail : recovery@nnsbank.com website: www.nnsbank.co.in

SALE NOTICE OF PROPERTY UNDER SARFAESI ACT.

NOTICE INVITING BIDS/ TENDER UNDER SARFAESI ACT, 2002. Whereas in exercise of powers conferred and as per the provisions of Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Enforcement) Act 2002 read with provisions of rule 8 & 9 of the Security Interest Enforcement rule, 2002, the undersigned being duly empowered under the Act desires to dispose off the following properties. As such the properties are put to sale and offers are invited from the public. Earlier sale notice was published on 19.06.22, 28.10.22, 29.12.22 and 22.03.2023 but no bid was received during auction process.

Further Notice is hereby given to the borrower/s, Guarantors & Mortgagors under rules 8(6) of the Security Interest (Enforcement) Rules,2002, that the Authorised officer of the Nagpur Nagrik Sahakari Bank Ltd.,Nagpur, shall now proceed to sell the below stated properties by adopting any of the method mentioned in Rule 8(5) of the above rules. Further, if the sale proceed of such sale are not sufficient to cover the entire outstanding dues of the Demand Notice then the Borrower and Sureties, Mortgagors shall be jointly and severally liable to pay the amount of short fall in the accounts to The Nagpur Nagrik Sahakari Bank Ltd., Nagpur .

Table with 2 columns: Details of Name of the Borrower, Guarantors & Mortgagors and Description of the Immovable Properties. Lists multiple properties for sale with details on location, area, and value.

Terms and conditions of Sale :- 1) Interested parties / Persons are invited to submit their unconditional bid in sealed envelope addressed to the Authorised Officer M.L.DOBA, for the above mentioned immovable properties on "As is where is and As is what is and whatever there is basis" on any business day upto date 06.05.2023 up to 4.00 p.m. along with 10% of the offer amount as required towards earnest money deposit in the form of Bank Draft /Pay Order of any Nationalised Bank in favour of Nagpur Nagrik Sahakari Bank Ltd.,at Bank's Head Office. Interested parties may submit the bid only for plant and machineries or both plant and machinery and land & building. Bid only for land and building shall not be accepted.

2) Properties shall not be sold below the Reserve Price . 3) Bidders would be given opportunity to improve offer amount after the bids are opened. 4) The Bank shall not be liable for any dues, encumbrances that may be in the form of rent, taxes, cess, dues etc. over the properties which shall be paid and payable by the successful bidder only. 5) The successful bidder will have to deposit 25 % of final bid amount immediately in Cash/ P.O./ D.D., including 10% E.M.D and balance amount within 15 days from the date of acceptance of the final bid or within such extended period as agreed upon. In case of default of payment within the period mentioned above, properties shall be resold and the deposit shall stand forfeited and defaulting purchaser shall not have any claim to the properties or to any part of sum for which the properties may be subsequently sold.

6) All expenses relating to the Stamp duty, Registration, any other known/ unknown liability expenses etc. has to be borne by the purchaser for getting the sale certificate of the properties registered. 7) The Bank reserves the right to reject all or any offer/ bid without assigning any reasons. 8) The objection as to Reserve price, shall not be entertained. This is also a Statutory notice of sale to the borrowers. 9) The Parties have filed S.A. bearing no. 188 of 2022 which is subordinate before Hon'ble DRT-Nagpur. Auction sale would be subject to outcome of S.A. as detailed above filed before D.R.T., Nagpur.

10) Physical Possession of the properties is with the bank. 11) Details of Sale are also available on bank's website www.nnsbank.co.in 12) Interested persons may submit request application for inspection of Properties which shall be made available according to Convenience.

The Sale would be conducted at Bank's Head Office on date. 06.05.2023 at 4.00 p.m. The Borrower/ Guarantors, Mortgagors Legal heirs, Legal representatives may remain present at the time of opening of the bid. In case due to any reason the auction process could not take place / cancelled by the Bank, the authorised officer can conduct auction by displaying the notice of auction on Notice Board of the Bank at Bank's Head Office and no further publication will be done.

STATUTORY SALE NOTICE UNDER SARFAESI ACT Whereas the undersigned being the Authorised Officer of Nagpur Nagrik Sahakari Bank Limited under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated mentioned on below column calling upon the borrower to repay the amount mentioned in the notice being and interest thereon and other charges within 60 days from the date of receipt of the said notice. The borrower/mortgager/guarantors having failed to repay the amount, notice is hereby given to the borrower/ mortgager/ guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Ordinance Act read with rule 8 of the said rules.

The borrower/mortgager/guarantors in particular and the public in general is hereby cautioned that any dealings with the property will be subject to the charge of the Indian Bank for an amount and interest thereon.

Table with 6 columns: Sr. No., Name of Borrower's, Branch, Description of the property, Date of Demand Notice, Amount O/s. (Rs.), Date of Possession. Lists property details for Mr. Madhukar Umredkar father and Legal Heir of Deceased late Mr. Rahul Umredkar.

Date: 13.04.2023 Place: Nagpur Sanjay Supekar Chief Manager/Authorised Officer

SBI भारतीय स्टेट बैंक State Bank of India RACPC BRANCH E-AUCTION State Bank of India invites to public for auction to sale of following vehicle on as it is where is basis

BEFORE THE DEBTS RECOVERY TRIBUNAL, NAGPUR "B" FLOOR, 2ND FLOOR, C.G.O. COMPLEX, SEMINARY HILLS NAGPUR

O.A. No. 218/2020 F.F. 24.04.2023 UNION BANK OF INDIA, DHANTOLI BRANCH, NAGPUR =Versus= MRS. T. ARUNA MOORTHY

To, 1. Mrs. T Aruna Moorthy Proprietor M/s. Royal Freight Forwarders R/o. Flat No. 105, Nirmal Enclave, Gajanan Nagar, Nagpur - 440015, Also at Khasra No. 71/A, Mouza Datala, Ph. No. 71, Tahasil Hingna, Dist. Nagpur.

SUMMONS BY WAY OF PAPER PUBLICATION

1. WHEREAS the above named applicant / appellant has filed the above referred application in this tribunal for the recovery of a sum mentioned therein together with future and current interest and other reliefs, in the aforesaid case. 2. WHEREAS the service of summons/Notice could not be effected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.

3. You are directed to appear before this tribunal in person/s or through an advocate and file written statement/say on 24.04.2023 at 10:30 a.m. and show cause as to why the reliefs prayed for should not be granted. 4. Take Notice that in case of default, the application/Appeal shall be heard and decided in your absence.

Given under my hand and seal of the Tribunal on this 20 day of March 2023 at Nagpur.

SEAL Registrar Debts Recovery Tribunal, Nagpur

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF DEIFY INFRASTRUCTURES P LIMITED

Table with 2 columns: RELEVANT PARTICULARS and Details. Lists creditor information for Deify Infrastructures P Limited.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-IV has ordered the commencement of a corporate insolvency resolution process of the DEIFY INFRASTRUCTURES P LIMITED on 12-04-2023. The creditors of DEIFY INFRASTRUCTURES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 27-04-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Sd/- SHASHI BHUSHAN PRASAD IBBI/IPA-002/IP-000676/2018-2019/12114, AFA Valid Till 23-12-2023 Date and Place: 15-04-2023, New Delhi.

Indian Bank Raise the standard of an argument. The Indian Express. For the Indian Intelligent.

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)

Whereas, The undersigned being the authorised officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated mentioned on below column calling upon the borrower to repay the amount mentioned in the notice being and interest thereon and other charges within 60 days from the date of receipt of the said notice. The borrower/mortgager/guarantors having failed to repay the amount, notice is hereby given to the borrower/ mortgager/ guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Ordinance Act read with rule 8 of the said rules.

The borrower/mortgager/guarantors in particular and the public in general is hereby cautioned that any dealings with the property will be subject to the charge of the Indian Bank for an amount and interest thereon.

Table with 6 columns: Sr. No., Name of Borrower's, Branch, Description of the property, Date of Demand Notice, Amount O/s. (Rs.), Date of Possession. Lists property details for Mr. Madhukar Umredkar father and Legal Heir of Deceased late Mr. Rahul Umredkar.

Date: 13.04.2023 Place: Nagpur Sanjay Supekar Chief Manager/Authorised Officer

Canara Bank Asset Recovery Management Branch 1259, Renuka Complex, 1st Floor, J M Road, Deccan Gymkhana, Pune- 411 004, Email: cb5208@canarabank.com Phone - +91 20 25511034

Sale Notice

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8/ (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorized Officer of Asset Recovery Management Branch, Canara Bank, 1st Floor, 1259, Renuka Complex, J M Road, Deccan Gymkhana, Pune - 411004, will be sold on "As is where is", "As is what is", and "Whatever there is" on 25/05/2023 for recovery of Rs. 45,18,08,490.89 (Rupees Forty Five Crores Eighteen Lakhs Eight Thousand Four Hundred Ninety and Eighty Nine Paise Only) as on 31/03/2023 plus further interest and charges due to the ARM Branch, Pune of Canara Bank from M/s Plasma Metals Processing Pvt. Ltd., at Plot No. A-45/2 situated at Butibori Industrial Area within village limit of Khapa, Taluka Hingna, District- Nagpur, represented by its directors/ guarantors Mr. Krishnakant Premkumar Tekriwal, Mr. Shreekant Premkumar Tekriwal, Mr. Rishikant Tekriwal, Mr. Viren Mehta and Tensile Wres (India) Pvt. Ltd.

Table with 4 columns: Location & Details of the Property, Reserve Price, EMD & Last Date to Deposit EMD, Known Encumbrance. Details for Factory Land and Building at Plot no. A-45/2.

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Chief Manager, ARM branch, 1259, Deccan Gymkhana, Renuka Complex, 1st Floor, Jangli Maharaj Road, Pune - 411004, Phone No. 020-25511034 during office hours on any working day.

Date: 15/04/2023 Place: Pune Authorized Officer, Canara Bank

HDFC BANK Regd. Office: HDFC Bank Ltd, HDFC Bank House, Senapati Bapat Marg, Lower Parel (W), Mumbai 400013. Branch Office: RPM, HDFC Bank Ltd., 3rd Floor, Land Mark Building, Gorakshan Road, Old IT Squair, Akola 444 001.

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

Immovable Properties Taken over, under Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, for sale on "as is where is & what is there is basis".

Table with 6 columns: Names of the Borrowers / Guarantor and Loan A/C No., Outstanding Dues to be recovered (Secured Debt), Location & Details of Immovable Property, Reserve Price, Date of inspection, Date(s) of E-Auction & Timing. Lists properties of Kamal Tarders and Amaral Chandumal Pinjani.

\*with further interest as applicable, incidental expenses costs, charges etc. incurred till the date of payment and / or realisation. NB: To the best of knowledge and information of the Authorised Officer (A.O.) of HDFC Bank Ltd., there are no encumbrances. The particulars in respect of the secured assets specified hereinabove have been stated to the best of the information of the undersigned, who, however shall not be responsible for any error, misstatement or omission in the said particulars. The tenderer(s) / prospective purchaser(s) are, therefore requested in their own interests, to satisfy himself/ themselves with regard to the above and the other relevant details pertaining to the abovementioned property / properties, before submitting the tenders.

Terms & Conditions of Sale: (1) Sale is strictly subject to the terms & conditions stipulated in the prescribed Tender Document / E-bidding catalogue and in this notice. Further details of the immovable properties / secured assets and Tender Documents / Online Auction Catalogue can be collected / obtained from the Authorized Officer of HDFC Bank Ltd. at Retail PortFolio Management, 3rd Floor, Land Mark Building, Gorakshan Road, Old IT Squair, Akola. 444001 on any working day or can be downloaded from https://hdfcbank.auctiontigger.net. Properties are available for inspection on the date(s) and time mentioned above in column. (2) Sealed tenders (in the prescribed tender documents / E-bidding catalogue only) along with 10% of the offer amount towards Earnest Money Deposit (EMD) should be deposited in the office HDFC Bank Ltd. at Retail PortFolio Management, 3rd Floor, Land Mark Building, Gorakshan Road, Old IT Squair, Akola. 444001 on or before 09/05/2023 till 5 PM. Payments should be made only by demand drafts/ pay orders drawn on a scheduled bank in favour of "HDFC BANK LTD." payable at par at Akola. Tenders that are not duly filled up or tenders not accompanied by the EMD or tenders received after the above date prescribed herein will not be considered / treated as valid tenders, and shall accordingly be rejected. The date of E-auction and time mentioned herein above in column. (2) (1) The bid incremental values for said property will be Rs. 50,000/-. (3) Documents: along with tender documents / e-bidding catalogue the tenderer/s should also attach copy of his / her photo identity proof such as copy of the passport, election commission card, driving license, copy of the PAN Card issued by the Income Tax Department, Aadhar Card etc. Please note that proof of residence countersigned by the tenderer / offerer herself / himself also needs to be provided. (4) The Borrower(s) / Mortgagor(s), Guarantor(s) of the Immovable Properties/Secured Assets may, if they so desire, give/sponsor their Best Possible Valid Offer(s) for the immovable properties/secured assets offered for sale provided that the terms and conditions of sale are duly complied with. (5) The tenders / prospective purchasers will be given an opportunity to increase / improve their offers during online auction. The additional terms and conditions for tenders/prospective purchasers participating in online auction are : (A) e-Procurement Technologies Limited (Auction Tiger) is Assisting The Authorized Officer In Conducting The Online Auction. (B) Detailed Terms And Condition For Participating In The Online Auction, Format, Application, Declaration, etc. Can Be Downloaded From Website https://hdfcbank.auctiontigger.net. (C) Upon Receipt of The Necessary Documents As Mentioned Above Within The Stipulated Date and time, a Password / User ID will be provided by M/s. E-procurement technologies limited to Eligible Tenderers/Prospective Purchasers To Participate In The Online Auction at https://hdfcbank.auctiontigger.net. Necessary trainings will be provided by M/s. E-procurement technologies limited for the purpose. (6) Statutory dues like property taxes/cess and / or builder / society dues, contribution to building repair funds, transfer charges, any other taxes etc. should be ascertained by the tenderer(s) / offerer(s) / prospective purchaser(s) and the same shall be borne and paid by the purchaser. The stamp duty, legal charges, registration charges and GST if any as applicable in respect of the sale certificate to be executed shall be paid by the purchaser alone. (7) The person declared to be the purchaser shall, immediately after such declaration, deposit 25% of the amount of purchase money to the 'Authorised Officer' immediately and remaining 75% to be deposited within 15 days from the date of auction date. In default of such deposit, the property shall forthwith be put up again and resold. In case of any difficulty in obtaining Tender Documents-bidding catalogue or inspection of the Immovable Properties / Secured Assets and for queries, Please Contact Concerned Officials of HDFC BANK LTD., Mr. Sunil Kumbhakar on 9371619596, Mr. Sachin Bochara on 9850522233 or Email: sunil.kumbhakar@hdfcbank.com, sachin.bochara@hdfcbank.com and Officials of M/s. e-Procurement Technologies Limited (Auction Tiger), Ahmedabad. Bidder Support Numbers: 9265562821, 079 61200594 / 598 / 568 / 587 / 538, Email : gujarat@auctiontigger.net and chintan.bhatt@auctiontigger.net. HDFC Bank reserves its right to accept or to reject highest and/or all offers and to cancel entire auction proceedings without assigning any reasons.

THIS NOTICE SHOULD ALSO BE CONSIDERED AS 30 DAYS NOTICE TO THE BORROWER / MORTGAGER UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULE, 2002. Sd/- Authorised Officer, HDFC Bank Ltd.

HDFC BANK Regd. Office: HDFC Bank Ltd, HDFC Bank House, Senapati Bapat Marg, Lower Parel (W), Mumbai 400013. Branch Office: RPM, HDFC Bank Ltd., 3rd Floor, Land Mark Building, Gorakshan Road, Old IT Squair, Akola 444 001.

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

Immovable Properties Taken over, under Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, for sale on "as is where is & what is there is basis".

Table with 6 columns: Names of the Borrowers / Guarantor and Loan A/C No., Outstanding Dues to be recovered (Secured Debt), Location & Details of Immovable Property, Reserve Price, Date of inspection, Date(s) of E-Auction & Timing. Lists properties of Krishna Sales Corporation and Prakash Rajkumar Chimmami.

\*with further interest as applicable, incidental expenses costs, charges etc. incurred till the date of payment and / or realisation. NB: To the best of knowledge and information of the Authorised Officer (A.O.) of HDFC Bank Ltd., there are no encumbrances. The particulars in respect of the secured assets specified hereinabove have been stated to the best of the information of the undersigned, who, however shall not be responsible for any error, misstatement or omission in the said particulars. The tenderer(s) / prospective purchaser(s) are, therefore requested in their own interests, to satisfy himself/ themselves with regard to the above and the other relevant details pertaining to the abovementioned property / properties, before submitting the tenders.

Terms & Conditions of Sale: (1) Sale is strictly subject to the terms & conditions stipulated in the prescribed Tender Document / E-Bidding catalogue and in this notice. Further details of the immovable properties / secured assets and Tender Documents / Online Auction Catalogue can be collected / obtained from the Authorized Officer of HDFC Bank Ltd. at Retail PortFolio Management, 3rd Floor, Land Mark Building, Gorakshan Road, Old IT Squair, Akola. 444001 on any working day or can be downloaded from https://hdfcbank.auctiontigger.net. Properties are available for inspection on the date(s) and time mentioned above in column. (2) Sealed tenders (in the prescribed tender documents / E-bidding catalogue only) along with 10% of the offer amount towards Earnest Money Deposit (EMD) should be deposited in the office HDFC Bank Ltd. at Retail PortFolio Management, 3rd Floor, Land Mark Building, Gorakshan Road, Old IT Squair, Akola. 444001 on or before 09/05/2023 till 5 PM. Payments should be made only by demand drafts/ pay orders drawn on a scheduled bank in favour of "HDFC BANK LTD." payable at par at Akola. Tenders that are not duly filled up or tenders not accompanied by the EMD or tenders received after the above date prescribed herein will not be considered / treated as valid tenders, and shall accordingly be rejected. The date of E-auction and time mentioned herein above in column. (2) (1) The bid incremental values for said property will be Rs. 50,000/-. (3) Documents: along with tender documents / e-bidding catalogue the tenderer/s should also attach copy of his / her photo identity proof such as copy of the passport, election commission card, driving license, copy of the PAN Card issued by the Income Tax Department, Aadhar Card etc. Please note that proof of residence countersigned by the tenderer / offerer herself / himself also needs to be provided. (4) The Borrower(s) / Mortgagor(s), Guarantor(s) of the Immovable Properties/Secured Assets may, if they so desire, give/sponsor their Best Possible Valid Offer(s) for the immovable properties/secured assets offered for sale provided that the terms and conditions of sale are duly complied with. (5) The tenders / prospective purchasers will be given an opportunity to increase / improve their offers during online auction. The additional terms and conditions for tenders/prospective purchasers participating in online auction are : (A) e-Procurement Technologies Limited (Auction Tiger) is Assisting The Authorized Officer In Conducting The Online Auction. (B) Detailed Terms And Condition For Participating In The Online Auction, Format, Application, Declaration, etc. Can Be Downloaded From Website https://hdfcbank.auctiontigger.net. (C) Upon Receipt of The Necessary Documents As Mentioned Above Within The Stipulated Date and time, a Password / User ID will be provided by M/s. E-procurement technologies limited to Eligible Tenderers/Prospective Purchasers To Participate In The Online Auction at https://hdfcbank.auctiontigger.net. Necessary trainings will be provided by M/s. E-procurement technologies limited for the purpose. (6) Statutory dues like property taxes/cess and / or builder / society dues, contribution to building repair funds, transfer charges, any other taxes etc. should be ascertained by the tenderer(s) / offerer(s) / prospective purchaser(s) and the same shall be borne and paid by the purchaser. The stamp duty, legal charges, registration charges and GST if any as applicable in respect of the sale certificate to be executed shall be paid by the purchaser alone. (7) The person declared to be the purchaser shall, immediately after such declaration, deposit 25% of the amount of purchase money to the 'Authorised Officer' immediately and remaining 75% to be deposited within 15 days from the date of auction date. In default of such deposit, the property shall forthwith be put up again and resold. In case of any difficulty in obtaining Tender Documents-bidding catalogue or inspection of the Immovable Properties / Secured Assets and for queries, Please Contact Concerned Officials of HDFC BANK LTD., Mr. Sunil Kumbhakar on 9371619596, Mr. Sachin Bochara on 9850522233 or Email: sunil.kumbhakar@hdfcbank.com, sachin.bochara@hdfcbank.com and Officials of M/s. e-Procurement Technologies Limited (Auction Tiger), Ahmedabad. Bidder Support Numbers: 9265562821, 079 61200594 / 598 / 568 / 587 / 538, Email : gujarat@auctiontigger.net and chintan.bhatt@auctiontigger.net. HDFC Bank reserves its right to accept or to reject highest and/or all offers and to cancel entire auction proceedings without assigning any reasons.

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HDFC BANK Regd. Office: HDFC Bank Ltd, HDFC Bank House, Senapati Bapat Marg, Lower Parel (W), Mumbai 400013. Branch Office: RPM, HDFC Bank Ltd., 3rd Floor, Land Mark Building, Gorakshan Road, Old IT Squair, Akola 444 001.

Date: 13/04/2023 Place: Akola.